

Central Administrative Tribunal

Principal Bench

O.A. No. 616 of 2000

(2)

New Delhi, dated this the 18th April, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Hon'ble Mr. Kuldip Singh, Member (J)

1. Const. Ashok Kumar No. 2310/NW,
S/o Shri Raj Singh
R/o Vill. & P.O. Rathora,
Dist. Baghpat, U.P.

2. Const. Birbal Singh No. 1009/NW,
S/o Shri Ratna Ram,
R/o Vill. & P.O. Birania,
Dist. Seekar,
Rajasthan.

(By Advocate: Shri Chittaranjan Hati) ... Applicants

Versus

1. Delhi Administration
through its Chief Secretary through
Commissioner of Police, Delhi,
Police Head Quarters,
I.P. Estate, New Delhi.

2. Jt. commissioner of Police,
Northern Range,
Police Headquarters,
I.P. Estate,
New Delhi.

3. Addl. Dy. Commissioner of Police,
North West Dist.,
Ashok Vihar Police Station, Delhi.

4. Shri B.S. Yadav,
Inspector, Crime Cell,
North West Dist. through
Dy. Commissioner of Police,
N.W. Dist.
Ashok Vihar Police Station,
Delhi.

... Respondents

ORDER (Oral)

(3)

Mr. S.R. Adige, VC (A)

Applicant who has been proceeded against departmentally seeks a direction in this O.A. to Respondents to furnish him copies of relied upon documents to enable him to participate in the departmental proceedings. Applicant's counsel states that despite several requests, copies of those relied upon documents have not been supplied to his clients and applicant has also not been permitted to engage ^a defence assistant.

2. If these submissions are correct this O.A. is disposed of at admission stage itself with a direction to respondents to furnish to applicant copies of relied upon documents in accordance with rules and instructions and also permit him to seek ^a assistance of ~~a~~ defence assistant if the same is ^{under} permissible ~~as~~ the Delhi Police (P&A) Rules. These directions should be implemented within one month from the date of receipt of a copy of this order, and the Departmental Proceedings should proceed further after respondents have taken a decision ^{on} the aforesaid direction.



3. Let a copy of the O.A. be sent along with
the order to respondents.

4. The O.A. stands disposed of accordingly.

No costs.



(Kuldip Singh)

Member (J)



(S.R. Adige)

Vice Chairman (A)

/GK/